the Holy Angels School in Trivandrum and attacked. .(Interruptions) They are the people who are doing this. (Intertuptions) It should apply to the whole country. It should apply to Trivandrum also. ...(Interruption)

SHRI E. BALANANDAN: Mr. Vice-Chairman, Sir, I seek your protection. (Interruptions) He is a big leader. ...(Interruptions)

VICE-CHAIRMAN (SHRI THE ADHIK SHIRODKAR): Mr. Balanandan, I am sorry. We have to take up the Private Members' Business now. We will" continue after 5 p.m. You have to stop now.

SHRI E. BALANANDAN: I will stop. Sir. I will say only one thing. Sir, ours is a secular country. We have Christians. We haVe Muslims. We have Hindus. We have other communities. Many schools are bping run by the minority communities. Is it proper that they should be attacked? Physical forces is used. A school is attacked and the Bible is being burnt. Is it in line with our /seculaiT Character? Does it mean that Bible cannot be used in a school? I would request Mr. Rajagopal. Instead of shouting at me ...(Interruptions) he should tell his Government to see that such things do not happen in this country. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI ADiffiC SHIRODKAR): Mr. Rajagopal, please sit

SHRI O. RAJAGOPAL: This is happening everywhefe. (Interruptions)

SHRI E. BALANANDAN: You (hould heed the warning from me. Such a thing cannot be tolerated in India, which is a secular country.

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Now we have to take up the Private Members' Business. The rest of the Members on this would be called after S p.m.

SHRI RAJUBHAI A. PARMAR (Gujarat): Sir, my name is there.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Your name is there, but you can speak only after S p.m.

SHRI RAJUBHAI A. PARMAR: I want to associate myself with this. It happened in my

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): After 5 p.m.

SHRI V.P. DURAISAMY (Tamil Nadu): Sir, My name is there after Mr. Balanandan's.

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR); Nothing now. Only Private Members' Business.

PRIVATE MEMBERS' LEGISLATIVE BUSINESS **Bill Introduced**

THE VICE-CHAIRMAN (SHRI ADHIK SHIRODKAR): Now, Bills tO be introduced. The High Court of Allahabad (Establishment of a Permanent Bench at Dehradun) Bill, 1997. Shri Raj Nath Singh. He is not here. The next Bill is by Dr. Mohan Babu.

representation of the people (Amendment) Bill, 1998

DR. MOHAN BABU (Andhra Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

The question was put and the motion was adopted

DR. MOHAN BABU: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI

ADHIK SHIRODKAR): We now take up further consideration of the Pixvention of Barbarous and Beastly Cruelty Against Women Bill, 1995, moved by Miss Saroj Khaparde on 10th July, 1998. Miss Saroi Khaparde had not commenced her speech the other day. She may now commence her speech.